

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) to (c) Stress has been laid by Government on conservation of energy as a part of the overall Energy Policy. An Inter-Ministerial Working Group on Utilisation and Conservation of Energy has recently submitted its report making Various recommendations for conservation of energy which are being looked into. Advisory Board on Energy has also made certain recommendations in this area. These recommendations will be kept in view while finalizing the Seventh Plan.

Indian Film Federation's decision not to lend film to Doordarshan

436. SHRI M. KADHARSHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Indian Film Federation has decided not to lend films to the Doordarshan for telecasting;

(b) if so what are the reasons therefor; and

(c) what steps Government have taken to settle the issue with the Film Federation?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) The Film Federation of India informed the Government on 12-4-1984 that at a meeting of representatives of film industry held on 10th and 11th April, 1984 under the aegis of the Federation, it was, *inter alia* decided not to lend films to Doordarshan for telecast.

(b) The Film Federation of India feel that the attitude of the Ministry of information and Broadcasting is not sympathetic to the various problems faced by the film industry and that the Ministry was concerned with the promotion of only one particular section of film makers *viz.* the so-called art film makers.

(c) The Government do not agree that their attitude towards the film industry is

not sympathetic. In fact, all assistance is being provided to the film industry at a whole, on a non-discriminatory basis. However, after the decision of the Film Federation of India became known, a meeting was held by me with the representatives of the Federation on 18-4-1984 and their grievances were discussed. It is hoped that the Federation will continue to co-operate with the Government.

438. [Transferred to the 8th May, 1984].

438. (Transferred to the 5th May, 1984).

Setting up of a single body for approval of industrial licences and clearance under MRTP Act

439. SHRI T. CHANDRASEKARA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up a single body for approval of industrial licences and clearance under MRTP Act; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) No, Sir.

(b) Does not arise.

Tender News' Journal

440. SHRI VISHWA BANDHU GUP TA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to start a journal, namely, 'Tender News' by his Ministry; and

(b) if so, by when the publication of this journal would start?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI GHULAM NABI AZAD) (a) Yes, Sir. The proposed title of the journal is 'NATIONAL TENDER NEWS'.

(b) It is not possible to indicate the exact date by which the journal would be published.

Replacement of telephone exchanges in Delhi

441. SHRI VISHWA BANDHU GUPTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that in Delhi, telephone exchanges of level of 22, 26 27 are very old and have almost lost their service capability; and

(b) if so, what steps are proposed to be taken by Government for taking the load off these exchanges and to replace the present equipment by more, modern one?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) and (b) No, Sir. Only a part of level 22 exchange has completed its normal life and has been replaced by imported crossbar exchange. The balance 5000 lines will be replaced by electronic exchange in 1984-85. Level 26 and 27 exchanges which will be partly superannuating will be progressively replaced by electronic exchanges from 7th Plan onwards.

Encouragement to producers for TV and documentary films

442. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the steps his Ministry Door-carshan and Films Division are taking to encourage *new* and upcoming independent producer, to produce T.V., documentary and short feature films?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Doordarshan assigns production of TV films and other programmes to outside producers from time to time. This is a continuous process to encourage outside

talent in the production of TV films as well as to bring variety in TV programmes.

To attract new and upcoming talent, Films Division also assigns documentary films to outside director, for scripting and directing films on *ad-hoc* fee basis. Besides, the documentary films and short feature films are also, assigned to outside independent producers on contract basis for production of films for the • Division.

Consultancy services utilised by Centia Electricity Authority

443, SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Electricity Authority is availing of the services of various Indian and foreign Consultancy Organisations; and

(b) if so, what are the names of such Consultancy firms, individuals with the names and addresses of their Chief Executives and specific projects and areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN), (a) and (b) The information is being collected and will be laid on the Table of the House.

Awarding of LPG dealership at Lalitpur

444. SHRIMATI AMARJIT KAUR: Will the Minister of ENERGY be pleased to state

(a) whether it is a fact that the Oil Selection Board (Northern Region) of Indian Oil Corporation at its meeting held in Lucknow on the 13th April, 1984, recommended the names for dealership at Lalitpur for LPG Gas agency, which is reserved for physically handicapped persons;

(b) if so, whether the persons recommended are Government servants;

(c) whether Government servants are entitled to run LPG Gas agencies in their names; and

(d) if not, what action Government propose to take in the matter?